

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 67/02
R.A/C.P No.....
E.P/M.A No.....

1. Orders Sheet..... Pg. 1..... to.....
2. Judgment/Order dtd 2. n.d. 2002..... Pg. 1..... to..... *by Alame*
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... Pg. 1..... to.....
5. E.P/M.P..... Pg..... to.....
6. R.A/C.P..... Pg..... to.....
7. W.S..... Pg. 1..... to.....
8. Rejoinder..... Pg..... to.....
9. Reply..... Pg..... to.....
10. Any other Papers..... Pg..... to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

Gahoi
22/11/17

FORM NO. 4
 (See Rule 42)
 CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH.
 GUWAHATI.

ORDER SHEET

Original No. 67/2102
 Misc. Petition No. /
 Contempt Petition No. /
 Review Application No. /

Applicant(s) T. I. Singh

Respondent(s) H. O. T. Tomy

Advocate for Applicant(s) Mrs. Reeta Borbora, M. Gmedhan Singh
Sheela Khonukham

Advocate for Respondent(s) B.P. Todi, S. Sonora

Notes of the Registry	Date	ORDER OF THE TRIBUNAL
This is an application in form C. F. No. 50/- disposed of.	7.3.02	Heard learned counsel for the parties.
Dated 28.2.2002		The application is admitted. Call for the records. Returnable by four weeks.
Notice pre-issued in bfo to respondent No 1 to 4 received by Mr. S. Sonora Adv. on behalf of the respondents.		Mr. S. Sonora, learned counsel accepts notice on behalf of the Respondents.
17/3/02		Pendency shall not create any bar on the Respondents to release the retiral benefits of the applicant.
17/3/02		List on 8.4.2002 for order.
D/No 847		<u>U.C. Usha</u> Member
Dtd 20/3/02		<u>Vice-Chairman</u>
mb		

① Service report are still awaited.

No written statement has been filed.

8.4.2002 List the case on 9.5.2002 to enable the respondents to file written statement.

bb

U.C. Usha
Member

Vice-Chairman

22
8/5/02

9.5.02 List on 10.6.2002 to enable the Respondents to file written statement.

No written statement has been filed.

KC Shaha
Member

Vice-Chairman

mb

30
7.6.02

10.6.02 List on 25.6.2002 to enable the Respondents to file written statement.

KC Shaha
Member

Vice-Chairman

mb

25.6.02 List again on 10.7.2002 to enable the respondents to file written statement.

KC Shaha
Member

Vice-Chairman

10.7.02 The respondents are yet to file written statement. Further four weeks time is allowed to the respondents to file written statement as a last chance. List on 13.8.2002 for orders.

23.7.2002
W/S submitted
by the Respondent
Nos. 2, 3 and 4.

PD

KC Shaha
Member

Vice-Chairman

mb

13.8.2002 Written statement has been filed. The case may now be listed for hearing on 2.9.2002. The applicant may ~~xxxxxx~~ file rejoinder, if any, within two weeks.

KC Shaha
Member

Vice-Chairman

bb

2.9.2002 Judgement delivered in open Court, kept in separate sheets.

The application is allowed in terms of the order. No order as to costs.

KC Shaha
Member

Vice-Chairman

bb

Judgement del 2/9/02
Communicated to the parties
Court and the applicant

JK

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. /XXX. No. 67 of 2002...of

DATE OF DECISION.. 29.2002.....

Shri Teorem Indramani Singh. APPLICANT(S)

Ms. Reeta Borbora, M. Gunedhar SIngh & ADVOCATE FOR THE APPLICANT
Sheela-Khumukcham.

VERSUS-

Union of India & Others. RESPONDENT(S)

Mr. S. Sarma. ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR K. K. SHARMA, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.



5

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.67 of 2002.

Date of Order : This the 2nd Day of September, 2002.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR K. K. SHARMA, ADMINISTRATIVE MEMBER.

Shri Teorem Indramani Singh
S/o (L)T.Mani Singh
Than Greiband Lairen Hanjaba Leikei
P.O: Lamphelpat, Imphal West District
Manipur. Applicant.

By Advocates Ms.Reeta Borbora, M.Gunedhar Singh &
Sheela Khumukcham.

- Versus -

1. Union of India

Represented by Secretary
to the Government of India
Ministry of Human Resources
Development, Central Secretariat
New Delhi.

2. The Commissioner

Kendriya Vidyalaya Sangathan
Represented by its Commissioner
18 Institutional Area, Saheed Singh
Jeeg Marg, New Delhi-6.

3. The Assistant Commissioner

Kendriya Vidyalaya Sangathan
Regional Office, Silchar Region
Hospital Road, Silchar-1
Cachar, Assam.

4. The Principal

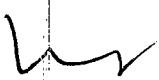
Kendriya Vidyalaya, Imphal No.1
P.O: & P.S: Lemphelpat, Imphal
West District, Manipur. Respondents.

By Advocate Mr.S.Sarma.

O R D E R

CHOWDHURY J.(V.C.):

The issue relates to delay in payment of
pensionery benefit.



Contd./2

1. The applicant joined Kendriya Vidyalaya as PG Teacher in 1966. In course of time he was appointed as Principal of the Kendriya Vidyalaya, Umrangso. He attained superannuation on 28.2.1998. His grievance in this application was that even after his retirement he was not paid with all retiral benefits. By communication bearing No.F.18/110/98/CPF/KVS/P & I dated 26/29.5.2000 Sr.Audit Officer, KVS, New Delhi sent the following communication to the applicant :

"Sir,

In supersession of this office sanction of even no. dated 14.01.2000. I am to forward herewith a copy of the revised sanction of the DCRG of Rs.218327.00. After deduction there from an amount of Rs.182700.00 on account of DCRG already paid to you. Demand draft for Rs.35627.00 in your favour on account of revised DCRG is being remitted separately.

The receipt of the same may please be acknowledged."

Sanction of revised D.C.R.G. mentioned in the communication annexed with the aforementioned communication also shows that an amount of DCRG/service gratuity admissible to the applicant is Rs.218327.00 and an amount of Rs.182700.00 has already been paid to him as DCRG/S.G. and an amount of DCRG/S.G. of Rs.35627.00 is to be paid. Since the aforesaid amount of Rs.35627.00 was not released, he took up the matter with the authority vide communication dated 28.11.2000. According to the applicant, he was also denied with, in addition to Rs.35627.00, a sum of Rs.24,027.00 towards leave encashment. Finally he served a legal notice dated

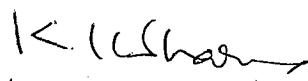
18.3.1999 on the respondent No.2, since it was not cleared the applicant moved this Tribunal by way of this application assailing the legality of the action of the respondents.

2. The respondents contested the case of the applicant by filing written statement. In the written statement the respondents stated that a sum of Rs.35627.00 could not be released for non recovery of conveyance advance including interest, over payment of TA/DA, recovery of Medical advance etc. It is however, stated that after receiving the information from the concerned Principals regarding total recoveries effected from the applicant, the balance amount of DCRG would be released. This written statement of the respondents was filed on 23.7.2002.

3. None appears for the applicant. Heard Mr.S.Sarma, learned counsel appearing for the respondents. From the facts alluded, it appears that the applicant got superannuation on 28.2.1998. Immediately on retirement of a Govt. employee he or she is to be paid with all retiral benefits with least delay. Law also insisted for panel interest in the case of deriliction in payment of pensionery benefits in time. If some recovery was to be made, it was for the authority to do same, it does not depend upon the violation of the applicant. There was no justification for not releasing the retiral benefits compelling its employee to move the Tribunal. The respondents are directed to release all the retiral benefits due to the applicant within two months from the date of receipt of the order, if not released earlier and for the inordinate delay we order for panel interest @ 12% on the due amount from two months after the date of

superannuation on 28.2.1998 on the respondents and direct the authority to pay the same within the period mentioned above, if not already made.

Subject to the observations made, the application is allowed. There shall, however, be no order as to costs.


(K.K.SHARMA)
ADMINISTRATIVE MEMBER


(D.N.CHOWDHURY)
VICE CHAIRMAN

bb

7/3/02
4/2002
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GAUHATI BENCH

Gauhati (An application Under Section 19 of the Administrative
Tribunal Act, 1985)

TITLE OF THE CASE ORIGINAL APPLICATION NO 67 OF
BETWEEN 2002

Shri Teorem Indramani alias T.I.Singh.

.....Applicant.

- A N D -

Union of India and 3(three) Others.

.....Respondents.

I N D E X

<u>Sl. No.</u>	<u>Particulars</u>	<u>Annexures</u>	<u>Page</u>
1.	Application with Verification/Affidavit.		1 to 9/9A
2.	Order dt. 26-2-98	A/1	10
3.	Demand Notice dt. 18-3-99	A/2	11 to 13
4.	Letter Dt. 26-5-2000	A/3	14
5.	Order dt. 25-5-2000	A/4	15
6.	Letter Dt. 28-11-2000	A/5	16
7.	Letter Dt. 13-3-2001	A/6	17
8.	True copy of Service Book	A/7 (colly)	18 to 20
9.	Vakalatnama	-	-
10.	Notice	-	-

SIGNATURE OF THE APPLICANT.

T. I. Singh
(T. Indramani Singh)

Shri Teorem Indramani Singh
.....

10
Before the Central Administrative Tribunal
GAUHATI BENCH

TITLE OF THE CASE : ORIGINAL APPLICATION NO 67/ OF
/2002

between

Shri Teorem Indramani @ T.I.Singh,

S/O (L) T.Mani Singh,

Than greiband Lai ren Hanjaba Lei kei,

P.O. Lamphelpat, Imphal West District,

Manipur.Applicant.

-And-

1. Union of India

represented by the

Secretary to the Govt. of

India, Ministry of Human Resources

Development, Central Secretariat,

New Delhi.

2. The Commissioner,

Kendriya Vidyalaya Sangathan,

represented by its Commissioner,

18 Institutional Area, Saheed Singh

Jeeg Marg, New Delhi-6

3. The Assistant Commissioner,

Kendriya Vidyalaya Sangathan,

Regional Office, Silchar Region,

Hospital Road, Silchar- 1,

Cachar, Assam.

contd....2

T.I.Singh
(T. Indramani Singh)

4. The Principal,

Kendriya Vidyalaya, Imphal No.1,
P.O. & P.S. Lemphelpat, Imphal
West District, Manipur.

..... Respondents.

DETAILS OF THE APPLICATION

1. Particulars of the Orders against which the application is made.

This application is made against the non disposal of representation dt. 28-11-2000 and its reminder dt. 13-3-2001 wherein the applicant has been denied his Death Cum Retirement Gratuity (DCRG) benefit amounting to Rs. 35,627/- (Rupees Thirty five thousand six hundred twenty seven) only already sanctioned by the authority and also has been directed against the non-settlement of benefits under General Insurance Scheme (GIS) of which the amount is to be decided by the authority.

2. Jurisdiction of the Tribunal :

The applicant declares that the subject matter of the instant case is within the jurisdiction of the Hon'ble Tribunal.

3. Limitation :

The applicant further declares that the application is filed within the period prescribed under Section 21 of Administrative Tribunal Act, 1985.

T. I. Singh

(T. I. Singh (L))

contd.....3

4. Facts of the Case :

4.1 That the applicant is a Citizen of India and a permanent resident of Manipur and as such he is entitled to all the rights, privileges and protections as guaranteed under the Constitution of India and the laws framed thereunder. The applicant is a retired Principal of an Educational Institution called 'Kendriya Vidyalaya' established under an autonomous body namely 'Kendriya Vidyalaya Sangathan' (KVS for short). The said body was registered as a Society under Societies Registration Act, 1860 and it is wholly financed from the Non-Plan funds of the Government of India.

4.2 That, the applicant who joined Kendriya Vidyalaya as a PG Teacher in the year 1966, retired ~~xx~~ from his service at the capacity of Principal Kendriya Vidyalaya, Umragso, on 28-2-1998. The competent authority issued an order dt. 26-2-98 terminating the applicant ~~is~~ from service on attaining his age of superannuation.

True copy of the order dated
26-2-98 is annexed herewith
and marked as Annexure-1/

4.3 That, after his retirement on superannuation, the applicant had not been released and paid his retiral benefits in time. Against such delay in payment of his retiral benefits, the applicant filed a demand notice through his counsel on

*R. L. Singh
(P. Indravani Adh.)*

contd.....4

18-3-99. After the filing of the said legal notice, certain parts of his retiral benefits save a part of the DCRG and benefits of GIS have already been paid.

True copy of the Demand Notice

dt. 18-3-99 is annexed hereto

and marked as Annexure-1/2

4.4 That, the competent authority has sent a letter dt. 26-5-2000 to the applicant enclosing a sanction order dt. 25-5-2000 for an amount of sum of Rs. 35,627/- (Rupees Thirty five thousand six hundred twenty seven) only in favour of him in addition to his earlier entitlement of DCRG. Despite the receipt of the same, the applicant could not get the said amount and as such he was compelled to submit various representations and reminders. It is pertinent to clarify that the amount of Rs.24,027/- (Rupees Twenty four thousand twenty seven) only mentioned in the reminder dt. 13-03-2001 as amount of leave encashment has already been paid and the till claimed amount remains as Rs.35,627/- (Rupees Thirty five thousand six hundred twenty seven) only as claimed in letter dt. 28-11-2000 . For perusal of the Hon'ble Tribunal representations dt. 28-11-2000 and reminder dt. 13-3-2001 are made available as Annexures.

poa 3 P

True copies of the letter dt.

26-5-2000, order dt. 25-5-2000,

letter dated 28-11-2000 and Dt.

13-3-2001 are annexed hereto

and marked as Annexures 3, 4, 5 and 6 respectively.

4.5 That, the applicant had been contributing the prescribed deductible amount from his salary for opting GIS from the year 1972 to till his retirement. This fact can be seen from the relevant service Book of the applicant. But nothing has been taken up by the authority for payment of his benefits under the said scheme though more than 3(three) years have passed since his retirement from service.

True copy of the relevant pages of Service Book is annexed herewith and marked as Annexure-IV (colly).

5. Grounds for relief with legal provisions :

5.1 For that the action of the respondents is not paying any heed to the representations filed by the applicant despite existence of order sanctioning his part of DCRG is illegal and denial of justice.

5.2 For that the applicant has retired from his service as far back in the year 1998 and as such settlement of his retiral benefits within a reasonable time as prescribed by law is not made and he has been led running after his entitlement.

5.3 For that the applicant has entitled to get his due amount to be accrued from his GIS which he had contributed from the year 1972 to 1997 and as such no settlement and release of his benefits under the scheme even after his retirement from service is nothing but deprivation of his right for getting the same.

*R. I. Singh
(R. I. Singh and Son)*

contd.....6

5.4 For that the Hon'ble Apex Court has rendered various decisions for payment of pensionary benefits observing to the line that "Pension and Gratuity are no longer matters of any bounty to be distributed by Government but are valuable rights acquired and property in their hands and any delay in settlement and disbursement whereof should be viewed seriously and dealt with severely by imposing penalty in the form of payment of interest" as reported in AIS 2001 SC 2435 (Gorakhpur University and others, Appellants V Dr. Shitla Prasad Nagendra and others, Respondents).

Similarly, the Apex Court has rendered its view for payment of penal interest for delay in payment of pensionary benefits upto the tune of 18% per annum. This view has been rendered in a case reported in (1999) 3 SCC 438 (Dr. Uma Agarwal, Appellant V State of U.P., Respondents).

5.5 For that the applicant is entitled to the penal interest for making delay in release of his liabilities by the Respondents as prescribed by law as well as Hon'ble Apex Court.

The applicant craves leave of the Hon'ble Tribunal to advance more grounds at the time of hearing of the original application.

6. Details of remedies exhausted :

The applicant declares that he has exhausted all the departmental remedy open to the applicant except by way of filling this application.

*Fr I. Singh
R. Indrasenan (Adv)*

7. Matters not previously filed or pending before any other Court :

The applicant further declared that he has not filed any application, Writ petition or suit before any other Court, authority and/or any other Bench of Honourable Tribunal nor any such application, Writ petition or suit is pending before any of them.

8. Relief Sought :

Under the facts and circumstances of the case the applicant prays that this application be admitted and notice be issued to the respondents to show cause as to why the relief sought for in this application shall not be granted, call for and after hearing the parties on the cause or causes that may be shown be pleased to grant.

8.1 To direct the respondents to release and pay the remaining part of the DCRG amounting to Rs. 35,627/- (Rupees Thirty five thousand six hundred twenty seven) only already sanctioned by the authority with penal interest @ 18% from the date of issuance of the sanction order.

8.2 Further, to direct the respondents to settle the outstanding dues of the applicant to be entitled by the applicant from his contribution to GIS from the year 1972 to 1998.

contd.....8

T. I. Singh
T. I. Indrajeet Singh

8.3 Cost of the Application.

8.4 Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and as such may be deemed fit and proper.

9. INTERIM ORDER PRAYED FOR :

Pending disposal of this application the applicant prays for an interim order directing the respondents to make an enquiry against the erring official for such delay in payment of retiral benefits. And pending disposal of the O.A. may not be a bar to release the DCRG amount by the opposite party/respondents.

10. PARTICULARS OF IPO :

1. I.P.O.No : 74 547747
2. Date of Issue : 28.2.2002
3. Issued from : Guwahati
4. Payable at : Guwahati

11. List of enclosures :

As stated in the index.

contd.....9

(T. Singh
(T. Indrajeet Singh)

VERIFICATION

I, Teorem Indramani alias T.I.Singh, aged about 63 years, resident of Thangmoiband Lairen Hanjaba Leikai, P.O. Lamphelpat, Imphal, West District, Manipur do hereby solemnly affirm and verify that the statements made in the paragraphs 4.2, 4.3, 4.4, 4.5 are true to my personal knowledge and

The rest are my humble submissions before the Hon'ble Tribunal and I have not suppressed any material facts of the case.

And I sign this Verification on this.....^{28th} day ofFebruary.....2002.....

SIGNATURE OF THE APPLICANT.

T. I. Singh
(T. Indramani Singh)

T. I. Singh
(T. Indramani Singh)

KENDRIYA VIDYALAYA SANGATHAN
 18- Institutional Area,
 Saheed Jeet Singh Marg,
 New Delhi - 110016

F. 4-3/94-KVS (Ett. 2)

Dated: 26-2-98.

OFFICE ORDER

On attaining the age of superannuation, Shri T. I. Singh, Principal, Kendriya Vidyalaya, Umrangso will retire from the services of Kendriya Vidyalaya Sangathan with effect from 28.02.1998.

Sd/-

(V. K. GUPTA)
 Assistant Commissioner (Admn.)

Shri T. I. Singh
 Principal,
 Kendriya Vidyalaya,
 Umrangso.

Distribution to :-

1. The Chairman, VMC, Kendriya Vidyalaya, Umrangso. He is requested to ensure that nothing is due from Sh. T.I. Singh, Principal before he is relieved.
2. The Asstt. Commissioner, KVS, Regional Office, Silchar.
3. Vigilance Section.
4. S.O. (P&I) Section, KVS (HQs), New Delhi,
5. Guard file.

...

Certified to be true
 1. Gurdip Singh
 Advocate

Dated/Imphal.
The 18th March '99.

To

The Commissioner,
K.V. Sangathan,
18 - Institutional Area,
Saheed Singh Jeet Marg,
New Delhi - 16.

Sub :- Request for early settlement of
retirement benefits and payment
thereof. -

(i) GIS (ii) Gratuity (iii) Leave encashment
(iv) Arrear pay and allowances for Vice-
Principal from 01-10-85 to 14-03-94 and for
Principal from 15-03-94 to 28-02-98 (inclusive
of fifth pay commission revision) for T. I.
Singh, Ex- Principal, K.V. Umrangso.

D E M A N D N O T I C E

Dear Sir,

Whereas, my client Shri T.I. Singh, Ex- Principal, K.V. Umrangso, a resident of Thangmeiband Leiren Hanjaba Leikai, P.O.- Leiphei, P.O.- Imphal, District- Imphal West, Manipur, Pin- 795 004 has approached me with the following grievances and to demand of you the immediate clearance and despatch of the due money lying in your office since 28-02-98, the date on which my said client superannuated from being the Principal of K.V. Umrangso under Kendriya Vidyalaya Sangathan Regional Officer - Silchar- Assam.

Whereas, my said client served under your good office for the prime of his life starting from P.G.T. and then promoted to the highest rank to Principal in educational line, who was allowed to retire on superannuation on 28.02.98 but till today you have denied the payment of undergiven heads to my client which is his personal money and assets for which payment of interest is called for unauthorised delay in case no early payment of the following is made :-

Certified to be true
S. Guindra
Advocate

(i) G.I.S (ii) Gratuity (iii) Leave encashment
 (iv) Pay and allowances (Arrears) for Vice-Principal
 from 01-10-85 to 14-03-94 and for Principal from
 15-03-94 to 28-02-98.

Whereas, to this effect and to enable early settlement of the above dues the Regional Office K.V.S. vide its letter No. P.2-23/96-KVS (SR)/5126-65 dtd. 09-09-98 sent to the Senior Accounts Officer, KVS, New Delhi -16 enclosing as many as 15 papers in respect of the service of my said client as well as my said client also submitted Form C.S.-64 in triplicate through the Principal, KVS, Umrangso for onward transmission to the same Office noted above. Even after the lapse of 6(six) months of such letters the matter has not been materialised by which my said client is facing untold miseries and financial constraints for the last many months. Hence, my client has approached me to take legal recourse if any to get the payment at an early date.

Now, I on behalf of my said client demand of you the immediate settlement and release of the outstanding dues of my client pending in your good office for the last 1(one) Year preferably within 1(one) month from the receipt of this notice failing which my instruction to my client is to file Writ Petition before the Hon'ble High Court or any other courts for recovery of the outstanding dues with 24% interest from 28-02-98 the day on which my said client was retired from service and also from which date dues of him have been retaining by your good office unauthorisely and illegally.

With regards,

Encls:-

Xerox copies of :-
 (i) Letter No.P.2-23/96-
 KVS(SR) 5162-65 dtd.09-09-98
 of KVS Regional Office
 Silchar -1
 (ii) Letter dtd.30-9-98
 of Shri T.I.Singh, Ex-
 Principal, K.V. Umrangso,
 addressed to Principal, K.V.
 Umrangso, Nescoo, Assam.

Yours faithfully,

Sd/-

(L. Gyanikumar Singh)

Advocate,

C/o L.Sherat Sharma, Advocate,
 Thangmeiband Yunnan Leikai, Imphal.
 Pin-795 004, P.O.-Imphal.

Contd... 3/-

- 3 -

(iii) Memorandum of KVS- New Delhi-16-
Vide. No. P. No. 4-3/94-KVS/BSTT. II
Dtd. 5-2-98.

Copy to :- 1. Joint Commissioner, KV. Sangathan, New Delhi.

2. Dy. Commissioner (Finance)

KVS - New Delhi.

3. Dy. Commissioner (Personal),

KVS - New Delhi.

4. Sr. Accounts Officer,

K.V.S. - New Delhi.

5. Assistant Commissioner,

K.V. Sangathan Regional Office, Silchar
Region, Hospital Road Silchar- 1 Cachar,
Assam - for necessary action.

6. Principal, K.V. Imphal, No.1

Imphal Pat Imphal.

Encl: 1

Kendriya Vidyalaya Sangathan
 18 Institutional Area
 Shaheed Jit Singh Marg
 NEW DELHI 110 016

F. 18/110/98/CPF/KVS/P&I

Dated: 26.05.2000

79

To,

SH: T.I. SINGH
 Thangmeibed
 Laiennarijaba Leikai
 IMPHAL
 Manipour

SUBJECT: SANCTION TO THE REVISED DCRG.

Sir,

In supersession of this office sanction of even no. dated 14.01.2000. I am to forward herewith a copy of the revised sanction of the DCRG of Rs.218327.00. After deduction there from an amount of Rs.182700.00 on account of DCRG already paid to you. Demand draft for Rs.35627.00 in your favour on account of revised DCRG is being remitted separately.

The receipt of the same may please be acknowledged.

Yours faithfully,

M.V. Patkar
 (M.V. PATKAR)
 SR. AUDIT OFFICER

Encl: as above

Copy to:

The Asstt. Commissioner, K.V. S. Silchar for information. Please find herewith the photocopy of leave of account of Sh. T.I. Singh, ex-Principal-II, K.V. Umarangso, Neepco for leave encashment purpose if not paid earlier, the same may be paid to Sh. Singh immediately.

SR. AUDIT OFFICER

Certified to be true
 M. G. Mehta
 Advocate

31

KENDRIYA VIDYALAYA SANGATHAN
18, Institutional Area
Shaheed Jeet Singh Marg,
New Delhi - 16

File No. 18(110)98/CPF/KVS/P&I

Dated: 25.05.2000

Sanction of Revised D.C.R.G. in respect of SH. T.I. SINGH
payable to SH. T.I. SINGH Kendriya Vidyalaya UMARANGSO, NEEPCO

The undersigned having satisfied himself of the above particulars
of Shri/Smt./Km. SH. T.I. SINGH hereby orders the grant
of the revised D./C.R.G. of Rs. 218327.00
(Rs. TWO LAKH EIGHTEEN FIVE THOUSAND THREE HUNDRED TWENTY SEVEN ONLY)
To SH. T.I. SINGH as admissible under the rules.

Deputy Commissioner(F)/ Sr. Audit Officer
Kendriya Vidyalaya Sangathan

Certified to be true
J. Guiney
Advocate

ANNEXURE - A/5

16

25

No. F. PF/TIS/2000/1-2

Dt. 28.11.2000.

To

The Assistant Commissioner,
K.V.Sangathan Regional Officer
Silchar - Region,
Silchar - 1.

Subject :- Sanction of the revised DCRG/gratuity.

Ref :- F.18/110/98/CRF/KVS(P&I)
dt. 26/05/2000
29

Sir,

Please refer to the KVS letter No. and dt. on the subject mentioned above I am to request you that the amount of Rs. 35,627/- (Thirty five thousand six hundred twenty seven) only out of the total amount of DCRG / Service gratuity admissible Rs. 2,18,327.00 which was sent by the 1st week of June 2000 by K.V.S. (H.Q.) is not received till date. After repeated enquiry from the Head Quarters(K.V.S.) it was intimated that Silchar (R.O.) should be contacted and the amount was already sent. It is surprising that for the last six months, the amount has been lying somewhere without notice.

Kindly look into the matter and release the amount so as to favour me to remove my financial constraints.

With best regards.

Encl :- as above.

Yours faithfully,

Imphal, 20.11.2000.

sd/-
(T.I. Singh)
Ex-Principal.

Certified to be true
M. G. Mehta
A. I. S. S.

NO. F. PF/T.I.S/2000/1-2

Dt. 13/03/01

To:

The Assistant Commissioner,
 Kendriya Vidyalaya Sangathan,
 Regional Office- Silchar - 1

Sub :- Release of Rs 59,654/- for Service Gratuity and
 Leave encashment.

(i) Rs 35,627/- remaining amount of service gratuity
 (ii) Rs 24,027/- Leave encashment.

Rs 59,654/- (Total)

Ref :- NO.F. PF/TIS/2000/1-4 dt.24/02/01

Sir,

Please refer to above letter No. and date on the Subject and it is my earnest request that the amount of Rs 59,654/- is still lying in your office without any notice for so many months.

Kindly look into the matter for early release. In my previous Letters it was already mentioned that I retired on 28/02/98 and my retirement benefits were given after two years. I was supposed to get 12% interest on the whole amount for 4½ Lakh for 2 years.

Still your good office is holding Rs 59,654/- without any reason. Please let me know whether the remaining amount is to be released or not without legal notice, or verdict of the High Court.

For your kind information, I have enclosed a letter from MANITRON Imphal for purchase of Colour T.V. on higher basis on 1995 and the cost of T.V. was not cleared in full. They charged 18% interest from me and the amount comes as follows :

Cost of T.V. = Rs 16,115/-

Int. @ 18% = Rs 12,827 /30

Total Rs 28,942/- 30

Certified to be true
 M. Gurudhar
 Advocate

Encl :-as above.

Dtd./Imphal,
 13/03/01.

Yours faithfully
 Sd/-

(T.I. Singh)
 Ex- Principal.

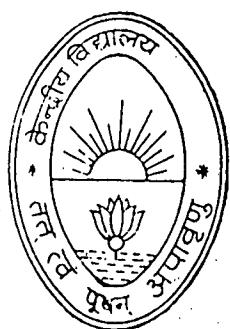
ORIGINAL

ANNEXURE- A/7 (Coll.)

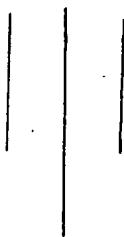
18

NX

केन्द्रीय विद्यालय
KENDRIYA VIDYALAYA,
IMPHAL NO I



* SERVICE BOOK *



Certified to be true
M. Gundecha
Advocate

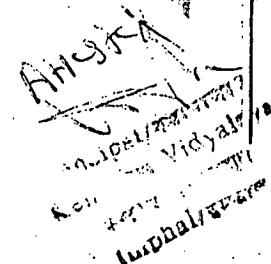
OF

Name SHRI
KM.
SMT. T. INDRAMANI SINGH
Ms. B.Ed. (Bot)

DESIGNATION P.G.T. (BIOLOGY)

I-BIO-DATA

1. Name in full (in block letters)
Shri/Shrimati/Kumari STRI TAOREM INDRAMA SINGH
2. Father's name (in block letters)
LATE T. MANI SINGH
3. Husband's name (in block letters)
4. Nationality (if not a citizen of India, number and date of eligibility certificate) INDIAN



5. Whether a member of Scheduled Caste/Tribe? **NO**

6. Date of birth by Christian Era and wherever possible also in Saka Era (both in words and figures) **2/2/1938**
Second February N.H
Thirty eight

7. Educational Qualifications:
(a) At the time of first appointment **M.Sc** **B.Ed.**
(b) Subsequently acquired **/**

8. Professional and technical qualifications not covered by 7 **/**

9. Exact height by measurement (without shoes) **5' 8"**

10. Personal mark of identification **Mole on the left- Cheek
near the eye**

11. Permanent home address **Thangzoriband Laisemthangjaba
Leikai IMPHAL**

12. Signature or left hand thumb impression of the Government servant (with date) **T. Indramani Singh**

13. Signature and designation of Attesting Officer (with date)

*To be attested by the Head of Office before pasting.

Note:—Photograph should be renewed after 10 years of service of Government servant.

Certified to be true
M. Grindon
Advocate

Certified to be true
John Doe
Advocate

80
Filed by :
Administrative Office,
K.V.S., R.C. block
Changtehong
Dipika
Sub-Deputy
22/4/2002

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH
AT GUWAHATI

Original Application No. 67/2002.

Sri Teorem Indramani alias T.I. Singh

..... Applicant

-VERSUS-

Union of India and ors

..... Respondents.

The Respondent No. 2, 3 and 4 above

named beg to file their Written

Statement as follows :

1. That all the averments made in the Original Application (hereinafter referred to in short as the application) are denied by the answering respondents save and except what has been specifically admitted herein and what appears from the records of the case.
2. That with regard to the statements made in paragraph 1 of the application the answering respondents begs to submit that Death cum Retirement Gratuity (DCRG) amounting to Rs.35,627/- could not be released as certain recoveries i.e recovery of conveyance advance including interest, over payment of TA/DA, recovery of Medical advance etc., are to be effected from the payment of D.C.R.G.

3. That with regard to the statements made in paragraph 2,3,4.1 and 4.2 of the application the answering respondent has no comments.
4. That with regard to the statements made in paragraph 4.3 of the application the answering respondents begs to submit that the terminal benefit are being paid after getting the fund from the Ministry for which the retiring person should submit the necessary papers duly completed in all respect well in time.
5. That with regard to the statement made in paragraph 4.4 of the application the answering respondents begs to submit that the balance amount of DCRG will be released soon after the information is received from the concerned Principals regarding total recoveries effected from the applicant.
6. That with regard to the statements made in paragraph 4.5 of the application the answering respondents begs to submit that GIS amount will be paid by the LIC authority. However, the matter is being taken up with the Kendriya Vidyalaya Sangathan (KVS) Headquarter (HQ).
7. That with regard to the statement made in paragraphs 5.1 to 5.5 of the application the answering respondents begs to reiterate what has been stated in the afore-

said paragraphs and state that the grounds are baseless and contrary to law.

8. That with regard to the statement made in paragraphs 6 and 7 of the application the applicant is put to the strictest proof of the correctness of the statements made therein.

9. That with regard to the statements made in paragraphs 8 and 9 of the application the answering respondents beg to state that taking into consideration the statements and submission made by the applicant and also taking into consideration the statements made by the respondents in the preceding paragraphs the present Original Application deserve to be dismissed with costs.

Verification...

33

VERIFICATION

I, Sri Ghaneswar Rabha, son of Late S.C Rabha, aged about 52 years, presently working as the Administrative Officer, Kendriya Vidyalaya Sangathan, Silchar Region, Hospital Road, Silchar(Assam) do hereby verify that the statements made in paragraphs 4 are true to my knowledge and those made in paragraphs 2, 5, 6 are based on records.

And I sign this verification on this the 22nd day of July, 2002 at Guwahati.

Place : Guwahati

Date 22-7-2002

Ghaneswar Rabha
Ghaneswar Rabha

DEPONENT